NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 530/(MAH)/2017

CORAM:

Present:

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Panlapina World Transport (India) Pvt. Ltd.
V/s.

Doshion Water Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

HI MATCH

LAYSTOPH

HAMPLY

ORDER

T.C.P. No. 530/I&BC/NCLT/MB/MAH/2017

- The Learned Counsel of both the sides are present.
- It is represented by the Counsel of the Petitioner that the Settlement
 Talks are going on and even though they have agreed on the amounts
 to be payable by the Respondent the number of installments are
 to be ascertained.
- In order to facilitate the Amicable Settlement the matter is posted to 17.01.2018.

11.12.2017

Aah

Sd/- ::

BHASKARA PANTULA MOHAN

Member (Judicial)